

31/76

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,
NEW DELHI-110002

No.F.1/37/2024-Judl./Suptlaw/1116-1121

Dated 03.06.2024

NOTIFICATION

No.F. 1/37/2024-Judl./Suptlaw/ - In exercise of the powers conferred by the proviso to article 309 of the Constitution read with Government of India, Ministry of Home Affairs Notification No.F.1/2/70/DH(S) dated the 29th May, 1970 as amended by Notification No.F.-DH(S) dated 25th July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Capital Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Higher Judicial Service Rules, 1970, namely : -

1.Short title and commencement. - (1) These rules may be called the Delhi Higher Judicial Service (Amendment) Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of rule 22. -

In the Delhi Higher Judicial Service Rules 1970, in place of existing Rule 22, the following shall be substituted, namely: -

"22(1) Recruitment made to the service by direct recruitment shall be subject to provisions regarding reservation and other concessions (except age relaxation) for the Scheduled Castes, Schedules Tribes and Persons with Disability as provided by Rights of Persons with Disability Act, 2016 and the orders, notifications etc. issued in this respect by the Central Government from time to time.

(2) Persons with Disability shall be considered for appointment through direct recruitment only if they are found capable of efficiently discharging duties as Judicial Officer as per the satisfaction of the Medical Board that may be constituted before or after their names are recommended for appointment.

(3) Recruitment to service by way of promotion [in terms of Rule 7(1)(a) and Rule 7(1)(b)] shall be subject to provisions regarding reservation and other concessions (except age relaxation) for Persons with Disability as provided by Rights of Persons with Disability Act, 2016 and the orders, notifications etc. issued in this respect by the Central Government from time to time."

By order and in the name of the
Lt. Governor of National
Capital Territory of Delhi,

Bharat Parashar 03/06/24

(BHARAT PARASHAR)

Principal Secretary (Law, Justice & L.A.)

OJC (Judl. Br)

P. D f. S. J. C. H. S.
07/06/24

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SHS

Copy forwarded for information and necessary action to:

1. The Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary to Govt. of India, Ministry of Law & Justice, (Department of Justice), Shastri Bhawan, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi w.r.t. their letter No.256/Rules/DHC/2024 dated 22.04.2024.
4. The District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV).
6. Guard file.



[Handwritten Signature] 03/06/2024

(BHARAT PARASHAR)
Principal Secretary (Law, Justice & L.A.)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 22826-946 /Rules/Gaz/2024 Dated 01 JUL 2024

Sub:- Notification.

Copy forwarded for information to:-

1. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi.
2. The AO(J), Administration Branch (I,II&III), (Central) Tis Hazari Courts, Delhi.
3. The PS/Reader to Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
4. The Website Committee (English / Hindi), Tis Hazari Courts, Delhi.
5. The R&I Branch (Central) for uploading on LAYERS.

[Handwritten Signature]
(MUKESH KR.GUPTA)

District Judge (Comm.Court-07)
Officer In-Charge Judicial Branch, Central
For Principal District & Sessions Judge (HQs)
Delhi